IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-120(PB)/2018

IN THE MATTER OF:

Gupta Power Infrastructure Ltd.

... APPLICANT / PETITIONER

Vs.

The Indure Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

For the Respondent(s):-

ORDER

Even on the second call no one is present on behalf of the petitioner in support of the petition. In the interest of justice hearing is deferred to -19.02.2018.

(M. M. KUMAR)
PRESIDENT

FRESIDENT

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)